

(9)  
**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL****NEW BOMBAY BENCH**O.A. No. 363/87  
~~X.A.XX No.~~

198

**DATE OF DECISION** 18.2.1991Shri S.K.Dhumal PetitionerNone for the applicant Advocate for the Petitioner(s)

Versus

Director General of Shipping, B'By RespondentMr.A.I.Bhatkar for Mr.M.I.Sethna Advocate for the Respondent(s)**CORAM****The Hon'ble Mr. M.Y.Priolkar, Member (A)****The Hon'ble Mr. T.C.Reddy, Member (J)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

(10)

DA. NO. 363/87

Shri S.K.Dhumal

... Applicant

v/s.

Director General of Shipping,  
Bombay.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar  
Hon'ble Member (J) Shri T.C.Reddy

Appearance

None for the applicant.

Mr.A.I.Bhatkar (for Mr.M.I.Sethna)  
Advocate for the Respondents

ORAL JUDGEMENT

Dated: 18.2.1991

(PER: M.Y.Priolkar, Member (A))

None present for the applicant. Mr.A.I.Bhatkar for  
Mr.M.I.Sethna present for the respondents.

2. The applicant has, however, submitted an application which is numbered as M.P.No.106/91 requesting that he may be permitted to withdraw this application. *Since he has retired on 1-1-1990.* The applicant has also stated in this application that the withdrawal may be permitted from the date of his application, viz. 24.1.1991 or from any other date on or after 1.1.1990 without any repercussion on the continued validity of the stay order already issued by the Tribunal till the date of actual withdrawal of the application.

2. The only interim relief that the applicant <sup>was</sup> granted by our order dated 16.6.1987 was that the applicant should not be reverted from his present post as Assistant Director General of shipping till the disposal of his case. Obviously, this relief will not be affected by permitting the withdrawal of the application as on today. The application is accordingly permitted to be withdrawn at the request of the applicant with no order as to costs.

T.C.R  
(T.C. REDDY)  
MEMBER (J)

18-2-91  
(M.Y.PRIOLKAR)  
MEMBER (A)